

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/TT/2016

Subject : Determination of transmission tariff for 2014-19 tariff block for **Asset-1:** 1 x 500 MVA, 400/220/33 kV ICT at Malekuttaiayur Sub-station along with associated bays and equipments. **Asset-2:** 1 x 500 MVA, 400/220/33 kV ICT at Somanahalli Sub-station along with associated bays and equipments. **Asset-3:** 1 x 500 MVA, 400/220/33 kV ICT at Mysore Sub-station along with associated bays and equipments under System strengthening-XX" in Southern Region.

Date of Hearing : 13.6.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. and 15 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for **Asset-1:** 1 x 500 MVA, 400/220/33 kV ICT at Malekuttaiayur Sub-station along with associated bays and equipments. **Asset-2:** 1 x 500 MVA, 400/220/33 kV ICT at Somanahalli Sub-station along with associated bays and equipments. **Asset-3:** 1 x 500 MVA, 400/220/33 kV ICT at Mysore Sub-station along with associated bays and equipments under System strengthening-XX" in Southern Region.
- b) All the instant assets are anticipated to be commissioned in July, 2016.
- c) The RCE is under approval and the same along with the Auditor's Certificate shall be shortly submitted.



- d) The rejoinder to the reply filed by TANGEDCO has been submitted vide affidavit dated 8.6.2016.
2. The learned counsel TANGEDCO submitted that the petitioner has not informed them of the change in the anticipated COD and has not provided copy of rejoinder.
3. The Commission directed the petitioner to serve the copy of rejoinder on the respondent and the respondent to file the reply by 20.6.2016
4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.6.2016, with advance copy to the respondents:
- a) Furnish the approved RCE along with the apportionment among the assets of project approved in Investment Approval duly certified by Company Secretary.
 - b) Auditor certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
 - c) The breakup of IDC and IEDC upto SCOD and from SCOD to COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014. Amount of Capital Liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block should also be indicated. Further, with regard to balance and retention payment claimed in 2016-17, 2017-18 and 2018-19, submit the nature/works against which the payment is withhold along with name of contractor/supplier and submit the amount of all balance payments yet to be made.
 - d) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
 - e) Auditor`s Certificate for the total completion cost of the assets.
 - f) Coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition.
5. The Commission directed the parties to file the information within the specified date, failing which the matter would be decided on the basis of the information already available on record.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

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